

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-103(PB)/2017**

**IN THE MATTER OF:**

**Vertex Chemicals And Mahaan Proteins Ltd. ....Petitioner**

**SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code,  
2016**

**Order delivered on 30.08.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR  
Hon'ble President**

**Deepa Krishan  
Hon'ble Member (T)**

**For the RBL Bank Ltd. : Ms. Sushmita Banerjee, Advocate**

**ORDER**

**C.A. No. 284(PB)/2017**

Under Section 14(2) of the Insolvency & Bankruptcy Code, 2016, an obligation has been cast on the authorities for supply of essential goods or services to the corporate debtor and the same were not be terminated or suspended or interrupted during moratorium period. The Resolution Professional, Mr. Arvind Garg has filed the present application complaining that Dakshinanchal Vidyut Vitaran Nigam Ltd., Agra has suspended the power supply to the factory belonging to the Corporate Debtor and day to day operation is affected.

Let a show cause notice be issued to Dakshinanchal Vidyut

Vitaran Nigam Limited, Urja Bhavan, Agra-Delhi Bypass Road,


Sikandra, Agra, Uttar Pradesh 282007, through Managing Director Er. Sudhir Kumar Verma, e-mail ID:dvvn1md@gmail.com, Tel. (0562)2605699, 2601316, Mobile: 94127481000 as to why the direction be not issued to restore the power supply.

Let the notice of the said application be served by dasti process as well.

**C.A. No. 283(PB)/2017**

This is an application filed by Resolution Professional with a prayer to decide the status of RBL Bank Ltd. as to whether it is a Financial Creditor or otherwise. Such a question should be decided by the Resolution Professional himself as it comes within his own domain. We do not want to express any opinion on these things.

Application is dismissed.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)